

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.543/98

Wednesday, this the 8th day of April, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

Jyothi.M.R.
Jyothi Nivas,
Areepparampu,
Velloor.P.O.
Kottayam.

- Applicant

By Advocate Mr CS Ajith Prakash

VS

1. The Senior Superintendent of Post Offices,
Kottayam Division,
Kottayam.
2. The Postmaster General,
Central Region
Kochi-682 016. - Respondents

By Advocate Mr James Kurian, ACGSC(rep)

The application having been heard on 8.4.98, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant is an aspirant for selection and appointment to the post of Extra Departmental Branch Post Master, Kalathoor. The applicant has filed this application for a declaration that she is entitled to be considered for selection and appointment to the post though her name is not sponsored by the Employment Exchange. Learned counsel for the applicant submits that the interview is scheduled to be held on 13.4.98.

2. When the application came up for hearing, learned counsel for respondents states that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC, 216, the respondents would consider the candidature of applicant also for selection and appointment to the post of EDBPM, Kalathoor.

3. In view of what is stated above, I dispose of this application with a direction to the respondents to consider the candidature of the applicant as valid for selection and appointment to the post of Extra Departmental Branch Post Master, Kalathoor, and to consider her at the interview scheduled to be held on 13.4.98 or any other deferred date, though her name may not be sponsored by the Employment Exchange. No costs.

Dated, the 8th April, 1998.



(AV HARIDASAN)
VICE CHAIRMAN

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